

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI  
Record of Proceedings**

**Petition No.100/2008**

- Coram : Dr. Pramod Deo, Chairperson  
Shri R.Krishnamoorthy, Member  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member
- Date of Hearing : 24.3.2009
- Subject : Review of the order dated 22.7.2008 in Petition No. 32/2007 for approval of revised fixed charges after considering the impact of additional capital expenditure incurred during 2004-05 and 2005-06 for Farraka Super Thermal Power Station (1600 MW).
- Petitioners : NTPC Ltd., New Delhi
- Respondents : 1. West Bengal State Electricity Board, Kolkata  
2. Bihar State Electricity Board, Patna  
3. Jharkhand State Electricity Board, Ranchi  
4. Grid Corporation of Orissa Ltd., Bhubaneswar  
5. Darmodar Valley Corporation, Kolkata  
6. Power Deptt., Govt. of Sikkim, Gangtok  
7. Tamil Nadu Electricity Board, Chennai  
8. Union Territory of Pondicherry, Pondicherry  
9. Uttar Pradesh Power Corporation Ltd., Lucknow  
10. Power Development Deptt., Govt. of J & K Srinagar  
11. Power Deptt., UT of Chandigarh, Chandigarh  
12. Madhya Pradesh Power trading Co. Ltd., Jabalpur  
13. Gujarat Urja Vikas Nigam Ltd., Baroda  
14. Electricity Deptt. Administration of Daman & Diu, Daman  
15. Electricity Deptt., Administration of Dadra & Nagar Haveli  
16. Delhi Transco Ltd., New Delhi  
17. Maharashtra State Electricity Distribution Co.Ltd., Mumbai
- Parties present : 1. Shri V.K.Padha, NTPC  
2. Shri G.K.Dua, NTPC  
3. Shri A.S.Pandey, NTPC  
4. Shri N.N.Sadasivan, NTPC

The petitioner, NTPC Limited, has filed this application seeking review of the order dated 22.7.2008 in Petition No.32/2007 under which the fixed charges for the period 2004-09 in respect of Farakka Super Thermal Power Station were revised after considering the impact of the additional capital expenditure incurred during 2004-05 and 2005-06. The petitioner has made the following prayers, namely:-

(i) Review and rectify the said order dated 22.7.2008 in regard to the aspects of IDC and RLA studies duly permitting the same to be included in the capital cost for the purpose of tariff, and

(ii) Correct the ministerial errors.

2. The Commission heard representative of the petitioner on admission and directed to admit the application for review.

3. The petitioner is directed to serve copy of the review application on the respondents by 2.4.2009, if already not served. The respondents are permitted to file their replies by 24.4.2009. The petitioner is permitted to file its rejoinder, if any, by 8.5.2009.

4. The Commission directed the petitioner to place on record the norms and guidelines being followed for conducting RLA studies for its generating stations. The necessary details may be filed on affidavit by 8.5.2009 with copy to the respondents.

5. The review application shall be re-notified on 14.5.2009.

Sd/-  
**(K.S.Dhingra)**  
**Chief (Legal)**